

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 09.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	New IA (IBC)/997/2024 in CP(IB) No.322/95/HDB/2021
NAME OF THE COMPANY	KRR Infra Projects
NAME OF THE PETITIONER(S)	Dommeti Surya Rama Krishna Sai Baba
NAME OF THE RESPONDENT(S)	Kunam Eashwaramama
UNDER SECTION	95 of IBC

ORDER

IA (IBC)/997/2024

Present: Mr. Dommeti Surya Rama Krishna Baba, Resolution Professional.
Ld. Counsel Mrs. Mummaneni Vazra Laxmi for the PG.

Repayment plan has already been rejected, and there is no scope of Resolving the Insolvency of the Personal Guarantor and therefore this Company Petition is disposed of. Creditors are entitled to file an application for Bankruptcy of the Personal Guarantor. Accordingly, this application is allowed and disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)